

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-321
IB-215/ND/2020

IN THE MATTER OF:

Mayfair Biotech Pvt. Ltd.

....Applicant

Vs

Good Value Chemicals Pvt. Ltd.

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 03.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajesh, Mr. Urvashi
For the Respondent : Adv. Nikhil, Adv. Manish

ORDER

Mr. Nikhil Gupta, appeared on behalf of Corporate Debtor/Respondent and undertakes to file Vakalatnama as well as reply. Let the same be filed within two weeks from today after serving advance copy of the same to the Ld. Opposite Counsel.

Thereafter, Ld. Counsel for petitioner is directed to file rejoinder, if any, within one week after the date of receiving of the reply. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

No further adjournment will be granted on any ground. List the case on

27.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

(Chirag)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)